

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 193 of 2018**

**IN THE MATTER OF:**

**B. Sudhakar Reddy & Ors.**

**...Appellants**

**Vs**

**B. Manpal Reddy & Ors.**

**....Respondents**

**Present:**

**For Appellants: Mr. R. V. Yogesh, Advocate.**

**For Respondents: Mr. Divyanshu Rai, Advocate for R-1 & 2.**

**Mr. M. L. Sharma for R-4 & 5.**

**Mr. Amit Acharya, Advocate for R-7, 8 & 10.**

**Mr. Arunendra Singh, Advocate for R-9.**

**ORDER**

**14.08.2019:** Mr. Arunendra Singh, Advocate appearing on behalf of Mr. Ashim Sood, representing Respondent No. 9 - 'SFIO' seeks some more time to produce the notification relating to constitution, functioning and powers of SFIO. Time is extended for two more weeks as prayed for.

Mr. R. V. Yogesh, learned counsel for the Appellants advanced further arguments. Hearing remained inconclusive.

Place the matter for further hearing on **17<sup>th</sup> and 19<sup>th</sup> September, 2019 at 12:00 Noon.**

**(Justice Bansi Lal Bhat)  
Member (Judicial)**

**(Mr. Balvinder Singh)  
Member (Technical)**

**am/nn**